

**National Company Law Appellate Tribunal, New Delhi**

**Principal Bench**

**Company Appeal (AT)(Ins.) No. 16 of 2021**

**IN THE MATTER OF:**

**Dinesh Vatsayan(Suspended Director BBN Foods  
Hi-Tech Processing Pvt. Ltd.)**

**...Appellant**

**Vs.**

**Gurdev Bassi (Liquidator, BBN Foods Hi-Tech  
Processing Pvt. Ltd.) & Anr.**

**...Respondents**

**Present:**

**For Appellant:**

**Mr. Anupam Lal Das, Sr. Advocate, Mr. Sinha  
Shrey Nikhilesh, Mr. Swastik Verma, Advocates**

**For Respondent:**

**Mr. Sardavinder Goyal, Advocate for R-1  
Mr. Brijesh Kumar Tamber, Advocate for R-2**

**ORDER**

**(Through Virtual Mode)**

**22.03.2021:** Learned Counsel for the Appellant submits that the 'Resolution Plan' of Appellant is ready and it may be directed that the same may be submitted before the 'Committee of Creditors' (CoC) for consideration within two days.

Learned Counsel for Respondents have no objection. Therefore, the prayer is allowed and the Appellant is directed to submit the 'Resolution Plan' positively within two days before the CoC.

....contd.

Let the matter be fixed on **25<sup>th</sup> March, 2021 for 'Orders'**.

**[Justice Jarat Kumar Jain]  
Member (Judicial)**

**[Kanthi Narahari]  
Member (Technical)**

ss/RR

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